

**GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1079
TO BE ANSWERED ON 22.11.2016**

Reservation for Disabled

1079. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it has come to the notice of the Government that 3% reservation guaranteed under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act has not been ensured in various States;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to amend the Act to ensure the same and if so, the details thereof ?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) & (b) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, at least 3% of vacancies in every establishment are to be reserved for persons with disabilities of which 1% each for persons suffering from (i) blindness or low vision (ii) hearing impairment, (iii) locomotor disability or cerebral palsy. Chief Commissioner for Persons with Disabilities and Commissioners for Persons with Disabilities of various States/UTs are empowered to monitor the implementation of the provisions of the above Act including the provision of reservation for persons with disabilities. Office of Chief Commissioner for Persons with Disabilities has intimated that all States including Jammu & Kashmir are implementing Section 33 of the Persons with disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

During the current financial year (01/04/2016 to 17/11/2016), 36 representations in respect of implementation of Section 33 in the States were received in the Office of the Chief Commissioner for Persons with Disabilities which have been forwarded to the Commissioner for Persons with Disabilities of the respective States for appropriate action.

(c) The Government introduced the Rights of Persons with Disabilities Bill, 2014 in the Rajya Sabha on 7/02/2014 to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. The Bill inter-alia provides for penal provisions to ensure effective implementation of the provisions of the new law.
